

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 244 OF 2016 &
IA No. 523 OF 2016**

&

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IA No. 524 OF 2016**

Dated : 15th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL No. 244 OF 2016 &
IA No. 523 OF 2016**

In the matter of:

Power Company of Karnataka Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Ashwin Kumar Das
Mr. Chidananda D.L.

Counsel for the Respondent(s)

:

Mr. Kiran Gandhi
Ms. Ramni Taneja for R-2
Mr. Hemant Singh
Mr. Nishant Kumar for R-4

**APPEAL No. 245 OF 2016 &
IA No. 524 OF 2016**

In the matter of:

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Counsel for the Appellant(s)

:

Mr. Ashwin Kumar Das
Mr. Chidananda D.L.

Counsel for the Respondent(s)

:

Mr. Hemant Singh
Mr. Nishant Kumar for R-3

ORDER

Learned counsel for the Respondents seek four weeks time to file reply. They may file the same on or before 16.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 31.01.2017 after serving copy on the other side.

List these matters on **01.03.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/pr